

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 11099/2021

(Arising out of impugned final judgment and order dated 16-06-2021 in SAD No. 41/2021 passed by the High Court Of Judicature At Allahabad)

JAI PRAKASH UTTAM

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 85009/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 85008/2021 - EXEMPTION FROM FILING O.T.

IA No. 87357/2021 - EXEMPTION FROM FILING O.T.

IA No. 87354/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 03-12-2021 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. V. K. Shukla, Sr. Adv.
Ms. Parul Shukla, AOR
Mr. Prashant Shukla, Adv.
Ms. Kirti Aggarwal, Adv.

For Respondent(s) Mr. R. K. Raizada, Sr. Adv.
Mr. Harish Pandey, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by learned counsel for the respondent Nos. 1-3 seeking adjournment, matter stands adjourned for one week.

(JAGDISH KUMAR)
COURT MASTER (SH)

(RENU KAPOOR)
BRANCH OFFICER